

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.17
C.P. (IB).No.129/BB/2024

IN THE MATTER OF:

M/s. iEnergizer IT Serivecs Pvt. Ltd. ... Petitioner
Vs.
M/s. Think & Learn Pvt. Ltd. ... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 26.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Amrutha Varshini M. C.

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Issue notice to the Respondent/Corporate Debtor. Registry is directed to prepare the notice and the Ld. Counsel for the Petitioner is permitted to collect the notice and serve it on the Respondent Company as well as on the MD of the Respondent Company along with a copy of the Petition and other material documents through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking reports in the Registry within one week.
3. Upon receipt of notice, Respondent is directed to file its reply within two weeks', and one week thereafter is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
4. List the matter on **13.08.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma